

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 192/TT/2022

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 in respect of two number of assets under the Project 'Fibre Optic Communication System in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave Links in the North-Eastern Region.'
- Date of Hearing** : 9.1.2023
- Coram** : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Assam Electricity Grid Corporation Limited and 6 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hassan, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Rastogi, PGCIL
Shri Vipin Joseph, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. The instant petition is filed for determination of transmission tariff from COD - 31.3.2024 in respect of Asset- 1: 11 Nos. of Central Sector Communication Links and Asset- 2: 1 No. of Central Sector Communication Links under the Project- "Fibre Optic Communication System in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in the Northeastern region."
 - b. Asset-1 and Asset-2 were put under commercial operation on 17.7.2020 and 16.1.2021 respectively.
 - c. As per the Investment Approval (IA), the project was scheduled to be executed within 30 months from the date of IA i.e. by August, 2013. However, various links under the instant petition were revised and added during 15th NERPC Meeting held on 20.8.2015 and 21.8.2015. Accordingly, the revised SCOD for the new links is considered within 30 months from the date of NERPC approval. Accordingly, the revised SCOD is 20.2.2018. Asset-I is declared under commercial operation on



17.7.2020 and Asset-II on 31.1.2021 with delay of 29 months and 35 months respectively. The reasons for delay are work being hampered by landslides, Bandhs, strikes, floods, poor road conditions, road blockages, storms/rains, intermittent violence/insurgency incidents, unprecedented rains and flash floods in Assam, site hindrances and working space constraints during 2015 to 2020.

d. Apportioned approved costs of both the assets is within the Revised Cost Estimate (RCE) and no Additional Capital Expenditure (ACE) has been claimed beyond the cut-off date.

e. Additional information sought through Technical Validation letter has been filed vide affidavit dated 3.8.2022.

f. No reply has been received from any of the Respondents.

3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

